

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 86/TT/2019

Subject : Petition for approval of transmission tariff in respect of 2 no. of assets under line bays associated with various Regional Strengthening Schemes in Northern Region.

Date of Hearing : 19.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Ltd. & Ors.

Parties present : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCI
Shri A.K Verma, PGCIL
Shri V.P Rastogi, PGCIL
Shri Sanjay Srivastav, BRPL
Shri Anil Jain, UPPTCL
Shri Manoj Singh, UPPTCL
Shri Satish Chandra Sharma, RRVPN

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 of Asset-I: 02 Nos. 220 kV line bays at 765/400/220 kV Fatehpur Sub-station and Asset-II: 2 Nos. 400 kV line bays of 400 kV D/C Barmer (RRVPNL)-Bhinmal (PG) line at Bhinmal Sub-station approved under various Regional Strengthening Schemes in Northern Region. Assets- I and II were put into commercial operation on 28.5.2018 and 28.3.2019 respectively and there is no time over-run. He submitted that the Petitioner has proposed the COD of Asset-II as 28.3.2019 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the associated transmission line, 400 kV D/C Barmer (RRVPNL)-Bhinmal (PG) transmission line, under the scope of RRVPNL was not ready. He further submitted that Asset-II was charged on "No Load" basis on 12.9.2018 as the associated line under the scope of RRVPNL was not available. The CEA, RLDC and CMD certificates in respect of both the assets



have been submitted. The details of cost variation along with Form 5 have been submitted in the instant petition. He submitted that Initial Spares claimed is more than the norms specified in the 2014 Tariff Regulations and requested to allow the same under Regulation 54 of the 2014 Tariff Regulation as it is essential for smooth functioning of the grid. He submitted that rejoinder to the reply of BRPL has been submitted vide affidavit dated 31.1.2020 and sought time to upload rejoinder to the reply of RRVPNL.

4. Learned counsel for BRPL submitted that the issues raised by it in its reply, filed vide affidavit dated 13.6.2020, may be considered while considering the claims of the Petitioner. Learned counsel for BYPL submitted that they adopt the submissions made by BRPL.

5. After hearing the parties, the Commission directed the Petitioner to submit rejoinder to the reply of RRVPNL by 3.9.2020 with advance copy to the Respondents and submit the following information, on affidavit, by 12.9.2020 with copy to the Respondents:-

- a) In respect of Asset-I, the loan as per IDC statement is ₹170.61 lakh whereas loan as per Forms 6 and 9C is ₹169.97 lakh. Clarify.
- b) In respect of Asset-II, the loan as per IDC statement is ₹504.34 lakh whereas loan as per Form(s) 6 and 9C is ₹503.06 lakh. Clarify.

6. The Commission directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

